

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : CKPL Steels Pvt Ltd
Vs
Ashok Magnetics Ltd

MAIN PETITION NUMBER : CP/551/IB/2017

(IA/MA) APPLICATION NUMBERS
IA(IBC)/1728(CHE)/2023

ORDER

Present : Ld. Counsel Shri. M L Ganesh for the Applicant.

Ld. Counsel Shri. Ramasamy Meyappan for Respondent /
Liquidator.

It is seen from the previous proceedings that the Liquidator has filed the progress report, application under Section 43, 45 and 66 of IBC, 2016 has been filed on which notice has been issued for 14.06.2024, the Liquidator has invited the scheme under Section 230 of the Companies Act. The main grievance of the Applicant is that the Respondent is not taking steps to further the process of liquidation and has not filed the application relating to PUFÉ transactions.

List the application on **14.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)